

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NOS. 1796-1800 OF 2014

BHAYYALAL BHOTMANGE

Appellant(s)

VERSUS

SAKRU MAHAGU BINJEWAR & ORS.

Respondent(s)

O R D E R

A Report dated 23.8.2018 along with copy of Death Certificate, death summary report and P.M. Report has been received from the Superintendent of Police, Bhandara, Maharashtra stating that the sole appellant has expired.

In view of the above Report, the appeals are disposed of as having abated.

.....J.
(DEEPAK GUPTA)

**NEW DELHI,
September 10, 2018**

ITEM NO.1

COURT NO.12

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1791-1795/2014

CENTRAL BUREAU OF INVESTIGATION

Appellant(s)

VERSUS

SAKRU MAHAGU BINJEWAR & ORS.

Respondent(s)

WITH

CrI.A. No. 1796-1800/2014 (II-A)

(ONLY CRL. APPEAL NOS.1796-1800/2014 ARE LISTED)

Date : 10-09-2018 This appeal were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
[IN CHAMBER]

For Appellant(s)

Mr. Arvind Kumar Sharma, AOR

Mr. Vishal Jogdand, Adv.

For Respondent(s)

Mr. A. Deb Kumar, Adv.

Mr. Mukesh Kumar Maroria, AOR

A. Deepa, Adv.

UPON hearing the counsel the Court made the following
O R D E R

CrI.Appeal Nos. 1796-1800/2014

The appeals are disposed of as having abated in terms of the
signed order.

(MANISH SETHI)
COURT MASTER (SH)

(ANITA RANI AHUJA)
COURT MASTER (NSH)

(Signed order is placed on the file)